

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 394 of 2020

IN THE MATTER OF:

Dhanlaxmi Bank

....Appellant

Versus

Royal Splendour Developers Pvt. Ltd. & Ors.

....Respondents

Present:

**For Appellant: Mr. Lzafeer Ahmad and Mr. Sujoy Chatterjee,
Advocates**

For Respondents:

O R D E R

05.03.2020: A ground has been carved out for condoning delay of 32 days in preferring the present appeal. The delay is accordingly condoned. I.A. No. 1036/2020 is disposed of.

The Appellant shall file certified copy of the Impugned order within one week. I.A. No. 1038/2020 stands disposed of.

Let notice be issued on Respondents by Speed Post. Requisites along with process fee, if not filed, be filed by tomorrow. If the Appellant is able to ascertain the email address of Respondents, he may file the same and notice may be issued through email as well.

List this Appeal 'For Admission (After Notice)' on **07th April, 2020**.

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

[V. P. Singh]
Member (Technical)

sa/nn